

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
and
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCE)

**ITA No.6760/Del./2018
(ASSESSMENT YEAR : 2015-16)**

ITO, Ward 3 (2),
Noida.

vs.

Ms. Richa Gupta,
H - 29, Sector 11,
Noida - 201 301 (Uttar Pradesh)

(PAN : AFCPG5306G)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Ms. Sangeeta Yadav, Senior DR

Date of Hearing : 03.03.2022

Date of Order : 03.03.2022

ORDER

PER AMIT SHUKLA, JM :

Aforesaid appeal has been filed by the Revenue against the impugned order dated 29.06.2018 passed by the ld. CIT(A)-I, Noida for the quantum of assessment passed under section 143(3) of the Income-tax Act, 1961 (for short 'the Act') for the assessment year 2015-16.

2. Ld. Counsel for the assessee sent an email dated 31.01.2022 seeking withdrawal of the appeal on the ground that the assessee has

already settled the case under “Vivad Se Vishwas Scheme, 2020” and Form 5-cum-certificate has been received and the same is also attached with the aforesaid email.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order was pronounced on 3rd day of March, 2022.

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

**sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Dated: 03.03.2022
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-I, Noida.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.